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ITEM NO.47

REGISTRAR COURT. 2

SECTION X

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s).

12030/2014

RAJENDRA SINGH GAHLAUT & ANR

Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS

Respondent(s)

(with interim relief and office report)

Date : 01/09/2015 This petition was called on for hearing today.

For Petitioner(s)

Ms.Neha Agarwal,Adv.
Mr. E. C. Agrawala,Adv.

For Respondent(s)

Mr.Vibhu Tiwari,Adv.
Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The respondent No.3 has failed to file the counter affidavit within the period stipulated under the rules. Service of notice is complete on the respondent Nos.1 & 4, but no one has entered appearance on their behalf. The respondent No.2 has been deleted from the array of parties by order dated 22.07.2015 of the Hon'ble Judge in Chamber. Viewed thus, the matter shall be processed for listing before the Hon'ble Court on its own turn.

Signature Not Verified

(M K HANJURA

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Digitally signed by
Sushma Kumari Bajaj
Date: 2015.09.03

Registrar

SB

16:21:43 TLT
Reason: